

ITEM NO.7 Court 1 (Video Conferencing) **REVISED**
SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9746/2020
(Arising out of impugned final judgment and order dated 14-08-2020
in CMP No. 8510/2020 passed by the High Court Of Judicature At
Madras)

ARUDRA ENGINEERS PRIVATE LIMITED Petitioner(s)

VERSUS

M/S. PATHANJALI AYURVED LIMITED & ANR. Respondent(s)
(FOR ADMISSION and I.R. and IA No.79147/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.79148/2020-EXEMPTION FROM
FILING AFFIDAVIT)

Date : 27-08-2020 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. P.R. Raman Sr. Adv
Mr. Amol Chitale Adv
Mr. Gokul K Ravi Adv
Mr. A Umasankar Adv
Ms. Pragya Baghel, AOR

For Respondent(s) Mr. Mukul Rohatgi, Sr.Adv.
Mr. C. Aryama Sundaram, Sr.Adv.
Mr. Siddharth Mahajan, Adv.
Mr. Simranjeet Singh, Adv.
Mr. Neha Gupta, Adv.
Mr. Aadhar Nautiyal, Adv.
Mr. Mizan Siddiqui, Adv.
Ms. Rudrakshi Rao, Adv.
Mr. Gautam Talukdar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. P.R. Raman, learned senior counsel appearing on behalf of
the petitioner seeks permission to withdraw the special leave
petition with liberty to pursue the matter before the High Court.

The special leave petition is, accordingly, dismissed as withdrawn with liberty as prayed for.

We are informed by the learned counsel that the matter is listed before the High Court on 03.09.2020 for final hearing. The High Court may dispose of the matter peremptorily on that date.

(MADHU BALA)
AR-CUM-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR

ITEM NO.7 Court 1 (Video Conferencing) SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

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 Mr. Gautam Talukdar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. P.R. Raman, learned senior counsel appearing on behalf of
the petitioner seeks permission to withdraw the special leave
petition with liberty to pursue the matter before the High Court.

The special leave petition is, accordingly, dismissed as withdrawn with liberty as prayed for.

We are informed by the learned counsel that the matter is listed before the High Court on 30.09.2020 for final hearing. The High Court may dispose of the matter peremptorily on that date.

(MADHU BALA)
AR-CUM-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR